

(3)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXV REG XXX
NEW BOMBAY BENCH CAMP AT NAGPURO.A. No. 838/88
XXXXXX

198

DATE OF DECISION 13.3.1989

Shri C.T.Gurumukhi

Petitioner

Shri R.Pillai

Advocate for the Petitioner(s)

Versus

Director General, Geological Survey Respondent
of India, Calcutta.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH CAMP AT NAGPUR

OA.NO. 838/88

Shri C.T.Gurumukhi
Resident of 62,
Bajaj Nagar,
Nagpur-10.

... Applicant

V/S.

The Director General,
Geological Survey of India,
27, Jawaharlal Nehru Road,
Calcutta-700 016.

... Respondent

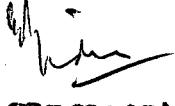
GRAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

ORAL JUDGMENT
(PER: M.B.Mujumdar, Member (J)

Dated: 13.3.1989

Heard Mr.R.Pillai, learned advocate for the applicant. Mr.Pillai requests for permission to withdraw the application with liberty to file a fresh application in respect of the same cause of action. We grant the permission and dispose of the application as withdrawn with liberty to file a fresh application in respect of the same cause of action.

2. The applicant has today filed an amendment application challenging an order dated 24.11.1988. It may be numbered as Misc. Petition. That order was passed after the present application was filed. We do not think it necessary to allow that application. Hence, the said amendment application is rejected. The applicant may challenge that order separately if he so wants.


(M.Y.PRIOLKAR)
Member (A)


(M.B.MUJUMDAR)
Member (J)